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ITEM NO.101 COURT NO.3 SECTION IVA
S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

CIVIL APPEAL NO(s). 1586 OF 2004

M/S. P. DASARATHARAMA REDDY COMPLEX Appellant (s)
VERSUS

GOVERNMENT OF KARNATAKA & ANR. Respondent(s)
(With office report)

WITH

Civil Appeal NO. 1587 of 2004

(With appln.(s) for permission to file addl.documents and with office report)

Civil Appeal NO. 1588 of 2004(With office report)

Civil Appeal NO. 4187 of 2004(With office report)

Civil Appeal NO. 5496 of 2004

SLP(C) NO. 16117 of 2004(With office report)

SLP(C) NO. 17147 of 2004(With office report)

Civil Appeal NO. 6323 of 2004(With office report)

Civil Appeal NO. 6327 of 2004(With office report)

Civil Appeal NO. 6328 of 2004

(With appln.(s) for directions and with office report)

Civil Appeal NO. 558-560 of 2006(With office report)

SLP(C) NO. 24655 of 2004(With office report)

SLP(C) NO. 26073 of 2004(With office report)

SLP(C) NO. 5951 of 2006(With office report)

SLP(C) NO. 12552 of 2006(With office report)

SLP(C) NO. 12553 of 2006(With office report)

SLP(C) NO. 8597 of 2009(With office report)

SLP(C) NO. 28087-28088 of 2011

SLP(C) NO. 28089 of 2011(With office report)

SLP(C) NO. 13528 of 2012

(With appln(s) for deletion of the name of respondent and with office report)

SLP(C) NO.31975 OF 2011

(with prayer for interim relief and office report)

SLP(C) Nos.29227-29230 OF 2011

(with appln(s) for permission to bring on record subsequent facts and documents and with prayer for interim relief and office report)

CIVIL APPEAL NO. 1374 OF 2013

Civil Appeal NO. 6508 of 2004

(With appln(s) for withdrawal of Civil Appeal and c/delay in filing SLP and office report)

Date:14/03/2013 These Appeals/Petitions were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE G.S. SINGHVI
HON'BLE MRS. JUSTICE RANJANA PRAKASH DESAI
HON'BLE MR. JUSTICE KURIAN JOSEPH

For Appellant(s) Ms. Kiran Suri, Adv.
in CA 1586, 4187, Mr. P. Harishchandra Reddy, Adv.
5496 of 2004, 558
-560 of 2006 and
for petitioner(s) in
SLP 17147,24655,
26073 of 2004, 5951,
12552, 12553 of 2006,
SLP 8597 of 2009, SLP
13528 of 2012

For Appellant(s) Mr. K.K.Venugopal, Sr. Adv.
in CA 1587 of 2004 Mr. P.S. Narasimha, Sr. Adv.
Mr. Amit Sharma, Adv.
Mr. Ankur Talwar, Adv.

For Appellant(s) Mr. Amit Sharma, Adv.
in CA 1588/2004
and for petitioner(s)
in SLP 16117/2004

For Appellant(s) Mr. Venkatkrishna Kunduru, Adv.
in CA 6323, 6327 Mr. B. Suibrahmanya Prasad, Adv.
and 6328 of 2004

For Appellant(s) Mr. Prashant Kumar, Adv.
in CA 6508/2004

For Petitioner(s) Mr. Naveen R. Nath, Adv.
in 28087-28088,
28089, 31975 and
29227-29230 of 2011
and for appellant(s)
in CA 1374 of 2013

For Respondent(s) Mr. Naveen R. Nath, Adv.

Mr. V.N. Raghupathy, Adv.

Mr. A.S. Bhasme, Adv.
Mr. Pankaj Mishra, Adv.

Mr. Rahul Prasanna Dave, AOR

UPON hearing counsel the Court made the following
O R D E R

Shri K.K. Venugopal, learned senior counsel appearing for the appellants in Civil Appeal No. 1587 of 2004 made his submissions which remained inconclusive.

For completion of arguments, all the cases be listed on 19.03.2013.

Learned counsel representing the State of Karnataka shall ensure that copy of the agreement entered into between the parties is made available to the Court Master by Monday evening.

I.A. No.3 in Civil Appeal No. 6508 of 2004

The appeal is dismissed as withdrawn in terms of the signed order.

(Parveen Kr. Chawla)
Court Master

(Phoolan Wati Arora)
Court Master

[signed order in CA No.6508 of 2004 is placed on the file]

IN THE SUPREME COURT OF INDIA
CIVIL APPELLATE JURISDICTION

I.A. NO.3 IN CIVIL APPEAL NO.6508 OF 2004

M/s G.J. Fernandez

..Appellant

versus

M/s Karnataka Power Corporation Limited
and another

..Respondents

O R D E R

This is an application by the appellant for permission to withdraw the Appeal.

Shri Prashant Kumar, learned counsel for the appellant states that he has been instructed to withdraw the appeal because the parties have compromised the matter. Shri Bhasme, learned counsel for the respondents says that he does not have any objection.

The Compromise Agreement dated 25.07.2012 filed with I.A.No.3 of 2011 is taken on record and the appeal is dismissed as withdrawn.

.....J.
[G.S. SINGHVI]

.....J.
[RANJANA PRAKASH DESAI]

NEW DELHI;
MARCH 14, 2013

.....J.
[KURIAN JOSEPH]